

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH

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34/38. CP No. 060/00085/2016 in

O.A. No. 060/00599/2014 & MA No. 060/01344/2016

Narinder Kumar Vs. Tajinder Pal Singh Luthra

11.11.2016

Present: Mr. Rohit Seth, counsel for the petitioner

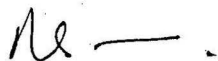
Mr. Aseem Rai, counsel for the respondents

MA NO. 060/01344/2016

The MA is allowed and the compliance affidavit filed by respondents is taken on record.

CP

1. Learned counsel for the parties are in agreement that the orders of this Court have been complied with.
2. In view of the above, the CP is dismissed as having been rendered infructuous. Notices discharged.



(RAJWANT SANDHU)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)